

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.386/2000

Tuesday this the
30th day of May, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

S.R.Sindhu
Extra Departmental Delivery Agent,
Mukhathala,
Pin: 691577.

...Applicant

(By Advocate Mr. P.C.Sebastian)

Vs.

1. The Assistant Superintendent of Post Offices,
Kollam South Sub Division,
Kollam.1.
2. The Director General of Posts,
Department of Posts,
Dak Bhavan, New Delhi.
3. The Union of India,
represented by Secretary.
Ministry of Communications
Department of Posts,
New Delhi.

...Respondents

(By Advocate Mr. K. Kesavankutty)

The application having been heard on 30.5.2000, the Tribunal
on the same day delivered the following:

O R D E R

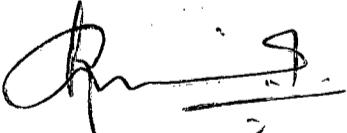
HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is working as Extra Departmental
Delivery Agent, Mukhathala has filed this application
aggrieved by rejection of her request for transfer as EDSV
(Extra Departmental Stamp Vendor) at Kottiyam under the
first respondent by order dated 8.4.2000 (Annexure.AI). It
is alleged in the application that as per the instructions
issued by the D.G (Posts) when a working ED agent wishes to
work against any ED Post falling vacant in the same place
or same station, he can be appointed by transfer and that

the rejection of the applicant's request though she is eligible is wholly unjustified. Reliance has also been made on the ruling of the Tribunal in O.A.45/98.

2. Though the respondents have filed a reply statement to the application, when the application came up for hearing today, learned counsel on either side agree that the application may be disposed of following the ruling of the Tribunal in O.A.45/98. In O.A. 45/98 it has been held that when a working E.D.Agent applies for transfer to another E.D.Post falling vacant in the same place or in the same station he should be considered for appointment by transfer without being put to a competition along with outsiders. Following that ruling and as agreed to by the learned counsel on either side, the application is disposed of directing the respondents to consider the claim of the applicant for transfer and appointment as EDSV, Kottiyam PO alongwith other similar working ED Agents who have applied for such transfer, if any, and that open market selection should be resorted to only in case the applicant or other working E.D.Aagents are found ineligible or unsuitable for such transfer. No order as to costs.

Dated the 30th day of May, 2000



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

List of annexure referred to:

Annexure.A1:True copy of letter No.DA/SO/13/KLM(S) dated 8.4.2000 issued by the Ist respondent.

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